NATIONAL COMPANY LAW TRIBUNAL **NEW DELHI BENCH**

C. P. No. 100(ND)14

CORAM:

PRESENT: SH. S. K. MOHAPATRA HON'BLE MEMBER(T)

SMT. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.10.2017

NAME OF THE COMPANY: Mr. S. P. Gupta & Ors. V/s. M/s. Packwell Manufacturing (Delhi) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398

S.NO. NAME **DESIGNATION**

REPRESENTATION

SIGNATURE

For the Petitioner (s)

: Mr. Atul Sharma, Advocate

Mr. Nitesh Jain, Advocate

Ms. Yamini Khurana, Advocate

Mr. P. K. Dhingra, CA

For the Respondent (s) : Mr. Rajnish Sinha, Advocate

Mr. Nikhil Jain, Advocate

Order

An application, being CA no. 274 of 2017 has been filed by the Respondent praying for certain urgent relief against the action initiated by the ROC. It is submitted that during the pendency of the present petition, the Annual General Body Meeting could not be held, nor the statutory returns filed. On account of the default, the Directors of the Respondent company have been disqualified by the ROC. This has effected their Directorship in other companies.

The case is already at the stage of final arguments and is listed for final disposal on 1st November, 2017. In view of the colloquium being fixed on the said date, re-notify this case for final arguments on 6th December, 2017. Ld. Counsel submits that there are other connected matters viz. C.P. Nos. 128(ND)10, 04(ND)10, 85(ND)12 and 100(ND)14 which are also listed on 1st

(Sapna Bhatia)

November, 2017. Accordingly, all these matters shall be listed with the present case on 6th December, 2017.

The date of 1st November, 2017 already fixed in these cases is hereby recalled.

(S. K. Mohapatra)
Member (T)

(Ina Maintara)
Member (J)